

were allotted to rural poor, Harijans and landless labour by the Central Government and various States during 1980-81 and how many houses have been constructed in this category for the people in the same period ; and

(b) how many such persons were advanced loans for construction of houses and how many were directly constructed by the various State Governments and at what cost?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) The scheme for provision of House Sites-cum-House Construction Assistance to Rural Landless Labourers is in the State Sector and is being implemented as a part of the Minimum Needs Programme. According to reports received from the State Governments, 86, 20,208 house-sites had been allotted and 14,63,062 houses constructed through the efforts of the Government and the beneficiaries upto 31-3-81. Separate details for 1980-81 are not available.

(b) The scheme envisages grant of housing subsidy @ Rs. 500/- per family for local building materials; all labour inputs being provided by the beneficiaries. Details of houses constructed by the State Governments and their cost are, however, not available.

Allotment of D.D.A. Flats to Pensioners and their wives during the span of Life

3188. DR. VASANT KUMAR PANDIT : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether many of the Government servants, who cannot ordinarily afford to own a house, perforce go in for D. D. A./ any other agency houses, costing fabulously only to get ashelter after retirement?

(b) whether, in the process, a substantial quantity of scarce material, like cement, instead of its being utilised in national construction, is being diverted to D.D.A. like agencies for house construction which could have been avoided, had government agreed to construct houses to be let out strictly to its pensioners and their wives, for their life time only ; and

(c) reaction of Government thereon ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH) : (a) Subject to fulfilment of eligibility criteria, Central Government employees are allotted accommodation from the General Pool. After retirement from service, they are eligible to retain the Government accommodation for the concessional period permissible under the rules. Those Central Government employees, who intend to purchase/construct a house while in service, can avail themselves of the facility of the House Building Advance granted by the Government, subject to fulfilling the prescribed conditions.

(b) and (c). DDA constructs houses for the general public and its activity is not confined to meeting the housing requirements of any specified category. Government has no proposal to construct and let out houses to pensioners or their wives.

Sput in the Price of Land in Delhi

3189. SHRI M. RAMGOPAL REDDY : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government are aware that there has been sput in the price of land in Delhi ; and

(b) if so, the steps being taken to control further rise in the price and curtail speculative tendencies?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND WORKS
AND HOUSING (SHRI BHISHMA
NARAIN SINGH) : (a) Yes, Sir.

(b) The price rise appears to be due to general inflationary trends and low availability of plots for free purchase. About 23,000 plots had been allotted by the DDA to persons belonging to lower-income group and middle income-group upto the 31st March, 1981 on predetermined rates. In addition to this about 2 lakh plots measuring 25 sq. yds. and 80 sq. yds. were allotted in re-settlement colonies on nominal licence fee basis.

About 3670 acres of land has been allotted to House Building Co-operative Societies by the Delhi Administration and D.D.A., for development of about 28,000 residential plots.

Further the D.D.A. has launched an ambitious residential scheme known as 'ROHINI' for allotment of 1,17,000 residential plots under L.I.G., M.I.G. and Janta Categories and about 17,000 dwelling units in Group Housing. This programme apart from going a long way to solving the residential problem is expected to result in reducing the prices of land.

Deep Sea Fishing

3190. SHRI CHINTAMANI PANIGRAHI : Will the Minister of AGRICULTURE be pleased to state :

(a) at what stage the formulation of a long term strategy for development of deep sea fishing industry stands ; and

(b) what are the details in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (KUMARI KAMLA

KUMARI) : (a) Under Sixth Plan various schemes for development of deep sea fishing are envisaged.

(b) The steps taken to augment deep sea fishing are —

- (i) providing loans on soft terms for purchase of fishing vessels ;
- (ii) providing subsidy for indigenous construction of vessels ;
- (iii) permitting charter of foreign fishing vessels and joint ventures ;
- (iv) authorising import of vessels ; and
- (v) acquisition of large vessels for survey and training.

Import of Spare Parts for Jet Ranger

3191. SHRI HIRALAL R. PARMAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether spare parts worth lakhs of rupees were imported in 1979 for the repair of Jet Ranger helicopter ; and

(b) if so, to what extent those parts have so far been utilised ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND RURAL RECONSTRUCTION (KUMARI KAMLA KUMARI) : (a) Cost of spare parts of Jet Ranger Helicopter imported in 1979 is about Rs. 3.11 lakhs.

(b) These spare parts have not been utilised so far on account of non-availability of Engineer of requisite qualifications and experience in repairing such helicopters.